

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International

.... Applicant/petitioner

v.

M/s. Soho Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 29.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Ms. Purnima Raj, Adv.

For the PNB

Ms. Priya Choubey, Adv.

For the Bank of Maharashtra

Mr. Abhindra Maheshwari & Mr. Saurabh Jain, Adv.

For the Respondent

Mr. Nilanjan Chatterjee, Adv. for IA-3471/2020 & IA-3552/2020 & In IA-2373/2020 for R-5-10

For the Operational Creditor

Mr. Geetesh Meena, Adv.

For the Applicant

Mr. Shekhar Kumar, Adv. in IA-3445/2020

ORDER


At request of the Applicant counsel, IA-1402/2020 is hereby **dismissed as withdrawn.**

In IA-3471 & 3552-2020, the Applicant is directed to issue notice to the Resolution Professional to respond in both these applications by next date of hearing. List both the applications for hearing on **03.12.2020.**

In IA-1113 and IA-2943-2020, the Respondents are peremptorily directed to file reply and argue the case on the next date of hearing, failing which, appropriate orders will be passed



based on the averments of these applications. List both the applications for hearing on **03.12.2020**.



**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

29.10.2020
Ritu Sharma